

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 137**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India	....	Applicant/petitioner
v.		
Era Infra Engineering Limited	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 30.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the petitioner:	Mr. Shambo Nandy, Mr. Akanksha Kaushik, Ms. Veronica Mohan & Ms. Sukanya Basu, Adv.
For the Respondent	Mr. Vikram Babbar & Mr. Manubhav Anand, Adv. Mr. Karanveer Jindal, Adv.
For the RP	- Mr. Hitesh Kumar, Adv.

**ORDER**

On behalf of ROC Mr. V. Rao, Law Officer has put in appearance. Reply be filed within ten days with a copy in advance to the counsel for the applicant disclosing as to whether the Ex-Director were qualified on the relevant date or they were disqualified. The ROC shall also explain the effect of the stay order passed by the Hon'ble High Court.

List for further consideration on 17.10.2019.

**CA-1986(PB)/2019**

Notice of the application.



Mr. Hitesh Kumar, Ld. Counsel for the RP accepts notice. A copy of the paper book has been handed over to him in the Court today. Reply be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 17.10.2019.

**CA-1983(PB)/2019**

Notice of the application.

Mr. Hitesh Kumar, Ld. Counsel for the RP accepts notice. Reply to the application be filed within ten days with a copy in advance to the counsel opposite.

List for further consideration on 17.10.2019.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)